

Sl. No.	State	District
24.	Telangana	Hyderabad
		Adilabad
		Khammam
		Nizamabad
		Warangal
		Karimnagar
		Nalgonda
		Medak
		Mahbubnagar
		K.V. Rangareddy
25.	Tripura	Dhalai
		Khowai
		South Tripura
		West Tripura
		North Tripura
26.	West Bengal	Hooghly
		Howrah
		Kolkata
		Murshidabad
		Malda

Misuse of fiscal concessions to NGOs

3401. SHRIMATI SASIKALA PUSHPA: Will the Minister of FINANCE be pleased to state:

(a) the details of fiscal concessions made available to the NGOs in the country, during the last two years and this year, year-wise and NGO-wise;

(b) whether there have been cases of misuse of funds by the NGOs; and

- (c) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Information regarding fiscal concessions to NGOs is not maintained centrally in Department of Expenditure. Fiscal concessions in the form of Grants-in-aid to NGOs is governed and regulated as per the stipulations contained in the General Financial Rules (GFRs), 2005, as amended from time to time. As per the GFRs the Ministry or Department of the Central Government directly concerned with the aim or activity of the Institution consider requests for Grants-in-aid in consultation with the concerned Internal Finance Wing (IFW) attached to each Department, headed by the Financial Adviser, in line with scheme guidelines and GFRs. The IFW lays down the rule or pattern of assistance, reporting obligations on the part of grantee body and other parameters at the time of extension of grants, within the broad framework available under the GFRs.

Diversion of OLD Funds

3402. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FINANCE be pleased to state:

- (a) the total amount collected so far through cess on petrol sales *vis-a-vis* the fund kept aside in Oil Industry Development Fund (OIDF) for financing the setting up of strategic oil storage across the country;
- (b) the reasons for not transferring the whole petrol cess money into OIDF; and
- (c) the fresh steps taken by Government not to divert OIDF fund for addressing fiscal deficit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Under the Oil Industry (Development) Act, 1974, cess is levied on crude oil produced in India. No cess is levied on the sale of petrol under the Oil Industry (Development) Act, 1974.

- (b) Does not arise in view of reply to part (a) above.
- (c) Does not arise in view of reply to part (a) and (b) above.

Waiver of debts of small and marginal farmers

†3403. SHRI MOTILAL VORA: Will the Minister of FINANCE be pleased to state:

- (a) the number of incidents of suicides committed by the debt ridden farmers during the last one year;

†Original notice of the question was received in Hindi.